

COURT - I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 197 of 2011 &
IA - 302 of 2011**

Dated : 15th February, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Vidharbha Industries Association ... Appellant(s)

Versus

M.S.E.D.C.L. & Ors.Respondent(s)

Counsel for the Appellant(s): Mr. G. Umapathy

Counsel for the Respondent(s): Mr. Buddy A. Ranganadhan &
Ms. Richa Bharadwaja for MERC

ORDER

It is submitted that the Counter has already been filed.

The learned counsel for the Appellant seeks some time to file the Rejoinder. Accordingly, he is permitted to file the same on or before 02.03.2012 after serving copy on the other side.

Post the matter for hearing on **02.03.2012.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts